

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

TEM No. 104 – IA/307(AHM)2024  
In  
C.P.(IB)/39(AHM)2024

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

INDIAN BANK

.....Applicant

Vs

LAXMI DEVI BAID

.....Respondent

**Order delivered on: 01/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant/IRP : Mr. Sumit Parikh, Advocate

For the Personal guarantor : None

For the Corporate Debtor : None

**ORDER**  
**(Hybrid Mode)**

It is seen that vide last order dated 05.06.2024 this Tribunal directed the applicant / IRP to serve the copy of the order upon the learned Counsels of the Guarantor as well as Corporate Debtor who appeared before us on 17.05.2024. However, the service report filed by the applicant / IRP reflects that no copy of order was served upon the learned Counsels as mentioned above, rather the order was served upon the Guarantor and Corporate Debtor.

Applicant / IRP is directed to again serve the copy of today's order upon the learned Counsels of Personal Guarantor and Corporate Debtor who appeared on 17.05.2024 and file proper service report as per the orders of this Tribunal.

Re-list on 23.07.2024.

**-Sd-**  
**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**  
**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**